

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1462 of 2019

IN THE MATTER OF:

Prakash Kalash

...Appellant

Versus

M/s Apeejay Surrendra Park Hotels Ltd. & Anr.

...Respondents

For Appellant: None

**For Respondent: Mr. Anant Raj Kannojiya, Mr. Nitish KANT Sharma,
Advocates for R-1**

Mr. Divyanshu Kumar Srivastava, Advocate for R-2

ORDER

18.03.2020 The Learned Counsel for Respondents are present. The Appellant and Learned Counsel for Appellant were not present on 24th January, 2020 as well as on 13th February, 2020. Today also nobody is present. Instead of immediately proceeding to pass orders of disposal, we list this matter 'For Orders' on **13th April, 2020**. If even on that date, nobody appears for the Appellant and if the Appeal is not argued, we may proceed to pass appropriate orders.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)